

IN THE INCOME TAX APPELLATE TRIBUNAL
RAJKOT BENCH, RAJKOT
(Conducted Through Virtual Court)

**Before: Shri Waseem Ahmed, Accountant Member
And Shri T.R. Senthil Kumar, Judicial Member**

**ITA No. 61/Rjt/2022
Assessment Year: 2017-18**

Smt. Bhanuben Ratilalbai Morbia, Kalpesh S. Doshi & Co., Chartered Accountants 1006-09, The Spire 2, Near Sheetal Park BRTS Stop, 150ft Ring Road, Rajkot-360005 PAN No: AITPM3079N (Appellant)	Vs	The Principal Commissioner of Income Tax, Rajkot-1, Rajkot (Respondent)
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**Assessee Represented: Shri Kalpesh Doshi, A.R.
Revenue Represented: Adjudgment Application**

Date of hearing : 31-07-2023
Date of pronouncement : 02-08-2023

आदेश/ORDER

PER : T.R. SENTHIL KUMAR, JUDICIAL MEMBER:-

This appeal is filed by the Assessee as against the Revision order dated 02-02-2022 passed by the Principal Commissioner of Income Tax, Rajkot-1 under section 263 of the Income Tax Act, 1961 (hereinafter referred to as 'the Act') revising the assessment order passed under section 143(3) of the Act relating to the Assessment Year (A.Y) 2017-18.

2. At the outset, Ld. Counsel Shri Kalpesh Doshi appearing for the assessee submitted that while giving effect to the Revision order dated 06-03-2023, the A.O. has accepted the explanation of cash deposits and thereby accepted the Returned Income filed by the assessee. Therefore the assessee is not pressing this appeal filed against the Revision order and sought permission to withdraw this appeal.

3. Per contra, the Revenue sought for adjournment on account of new appointment of Sr.D.R., however the request for adjournment is hereby denied, since the assessee seeks to withdraw the above appeal and also placed on record the giving effect assessment order dated 06-03-2023. After perusing the same, the appeal filed by the assessee is hereby dismissed as withdrawn.

4. In the result, the appeal is dismissed as withdrawn.

Order pronounced in the open court on 02 -08-2023

Sd/-
(WASEEM AHMED)
ACCOUNTANT MEMBER True Copy
Ahmedabad : Dated 02/08/2023

Sd/-
(T.R. SENTHIL KUMAR)
JUDICIAL MEMBER

आदेश की प्रतिलिपि अग्रेषित / Copy of Order Forwarded to:-

1. Assessee
2. Revenue
3. Concerned CIT
4. CIT (A)
5. DR, ITAT, Ahmedabad
6. Guard file.

By order/आदेश से,

उप/सहायक पंजीकार
आयकर अपीलीय अधिकरण,
राजकोट